

ITEM NO.18

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 1941/2025

[Arising out of impugned judgment and order dated 07-02-2024 in CRLA No. 379/1983 passed by the High Court of Judicature at Allahabad]

MAHESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 8922/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 165416/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 317607/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 289129/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 19-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :Mr. B.P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Kumar Dushyant Singh, AOR

For Respondent(s) :Dr. Vijendra Singh, AOR
Mr. Aniket Tiwari, Adv.
Ms. Apurva Singh, Adv.
Mr. Manish Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The office report indicates that the report from the G.B. Pant Hospital is not yet been received.
2. Learned counsel for the petitioner submits that he appeared before the medical board at the G.B. Pant Hospital on 22.04.2026.

3. Registry to get in touch with the medical superintendent of G.B. Pant Hospital to ascertain the position and expedite the sending of the report.

4. List on 26.05.2026.

(LOKESH ARORA)
SENIOR PERSONAL ASSISTANT

(MANOJ KUMAR)
COURT MASTER (NSH)